

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 445 of 2019

IN THE MATTER OF:

Omkara Asset Reconstruction Pvt. Ltd.

...Appellant

Vs

**Ajay Joshi, the Resolution Professional of
Alok Industries Ltd. & Ors.**

....Respondents

Present:

**For Appellant: Mr. R. P. Agrawal and Ms. Bhumika Babbar,
Advocates.**

**For Respondents: Ms. Misha & Mr. Vaijyant Paliwal, Advocates for R-1.
Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Roopali Singh, Mr. Raghav Shankar,
Mr. Raghav Chadha, Ms. Sayobanki Basu,
Ms. Arshiya Sharda and Ms. Sylona Mohapatra,
Advocates.**

**Mr. Abhinav Vashisht, Sr. Advocate with
Mr. Prateek Kumar, Ms. Sneha Jankiraman and
Mr. Niranjana S. Rao and Ms. Priya, Advocates for CoC.**

ORDER

23.08.2019: Heard Advocate Mr. R. P. Agrawal appearing on behalf of the Appellant. He has filed application for withdrawal of the appeal by Diary No. 13766. He states that the Appellant wants to withdraw the appeal. Learned counsel for the Respondents do not object. The appeal is disposed of as withdrawn unconditionally. Appellant would not have liberty to challenge the same very impugned order.

[Justice A. I. S. Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

am/gc